

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 123

IA No. 126/2024

In

CP(IB) No. 99/Chd/Hry/2020

(Admitted)

IN THE MATTER OF:

Rajnikant Nanubhai Kapadi
Prop. M/s Sri Balaji Enterprise

...Petitioner/ Operational Creditor

Vs.

RBT Private Limited

...Respondent/ Corporate Debtor

Under Section: 9, IBC 2016, Rule 11 NCLT Rules

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 27.08.2024.

-sd-
Court Officer

July 02, 2024
SM